printed and published through the State Government Presses, on behalf of the Government of India. The Tamil, Telugu and Urdu translations of the Constitution have also been finalised and they are being got ready for printing. The Kashmiri translation of the Constitution is under preparation.

(c) and (d). Parliamentary legislation will have to be enacted to provide for authorised translations of the Constitution in Hindi and other Indian languages. The question of enacting the necessary legislation is under consideration of Government.]

#### **Drug Prices**

# 363. SHRI B.P. NAGARAJA MURTHY: SHRI B. RACHAIAH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to State:

- (a) whether Government have received complaints that drugs are now being sold to consumers by retailers at prices much higher than labelled by the manufacturers under the pretext or the other;
- (b) whether it is also a fact that retailers explain that prices have been revised by the wholesalers and the manufacturers; and
- (c) if so, whether Government propose to review its policy so as to make the drugs available to the consumers at marked prices only?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) to (c). Under the provisions of Drugs (Prices Control) Order, 1970 the price list, as approved by the Government and made available by the manufacturer or the importer of a drug is the dealer's authority for charging the correct price from the consumer. The price list is required to be displayed by every retailer at the place of business so as to be accessible for consultation by any costomer. The question of amending the provisions of the Drugs (Prices Control) Order, 1970, to ensure sale of formulations at the prices printed on the packs has been under consideration of Government and it has since been decided to amend the order.

## Statutory Control on Price and Distribution of molasses and Alcohol

- 364. SHRIMATI LEELA DAMODARA MENON: Will the Minister of PETRO-LEUM AND CHEMICALS be pleased to state:
- (a) whether Government propose to impose statutory control on price and distribution of molasses and alcohol throughout the country; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):
(a) and (b) Statutory control on price and distribution of molasses is already exercised by the Central Government under the Molasses Control Order, 1961 which is applicable to all States excepting those who have their own Molasses Control Acts. Bihar, Uttar Pradesh, Maharashtra, Punjab, Haryana and West Bengal have their own Molasses Control Acts.

Statutory control is also exercised on price of industrial alcohol under the Ethyl Alcohol (Price Control) Order 1972. Central Government uses its good offices in making allocation of molasses and alcohol from surplus States to deficit States. Distribution within the States is looked after by the respective State Governments. State Governments are concerned with the price and distribution of non-industrial *i.e.* potable alcohol.

#### Oil Industry Development Bank

### 365. SHRI B. P.NAGARAJA MURTHY: SHRI B. RACHAIAH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether it is a fact that an Oil Industry Development Bank has been set up recently by Government; and
- (b) if so, what are the details regarding its functions?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) Under Section 3 of the Oil Industry Development Act, 1974 (47 of 1974) an Oil Industry Development Board has been set up with effect from 13-1-1975.

(b) The functions of the Board are enumerated in Section 6 of the Act. The main function of the Board is to render financial and other assistance for the promotion of all such measures as are, in its opinion, conducive to the development of oil industry.

Written Answers

366. [Transferred to the 5th March, 1975.]

### Deduction of House rent from Station Masters

367. SHRI MONORANJAN ROY: Will the Minister of RAILWAYS be pleased to state:

- (a) whether his attention has been drawn to the deduction of house rent from the salaries of Station Masters of Ram Ganga Bridge Railway Station and Reoti Bahera Khera Railway Station on Northern Railway despite the fact that their houses were used as "store rooms":
- (b) whether his attention has also been drawn to the Divisional Superintendent's inspection note dated 17-2-72 wherein it was observed that no such deductions be made from their salaries; and
- (c) if so, what steps have been taken by the Government to refund the deducted house rent?

THE DEPUTY MINISTER IN THE MINISTRY OF **RAILWAYS** (SHRI BUTA SINGH): (a) The former Station Master of Reoti Bahera Khera, a small roadside station on the Moradabad Divison. was keeping kerosene oil and stores in one of the rooms of his quarter and claimed remission of rent. Subsequently, when he was posted to Ram Ganga Bridge Railway Station, he continued to keep railway stores in his quarter without permission of his authorities instead of in the station building as his predecessors used to do.

- (b) There is no mention in the Divisional Superintendent's Inspection Note dated 17-2-72 that no such deduction is to be made from the salaries of this employee.
- (c) whether the question of remission of rent would at all arise for a portion of the railway quarter occupied by the former Station Master at Reoti Bahera Khera Stattion is under investigation. Remission of

rent for the quarter allotted to the St ation Master at Ram Ganga Bridge Station does not arise.

to Questions

### भेषजों के विदेशी बांडों के नाम

368. श्री ओउम प्रकाश त्यागी : क्या पैट्रोलियम और रसायन मन्त्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को यह विदित है कि विदेशी ब्रांड के नाम से वनने वाली दवाग्रों के मुकाबले में देश के वैज्ञानिको द्वारा श्राविष्कृत दवाग्रों का बिकना कठिन हो रहा है श्रीर इससे देश में वैज्ञानिक श्रनुसंधान को भारी धक्का लग रहा है;
- (ख) यदि हां, तो क्या सरकार विदेशी दवाग्रो के ब्रांड के नामों के उपयोग कि प्रति-बन्ध लगाने का विचार रखती है; ग्रौर
- (ग) यदि नहीं, तो उसके क्या कारण है ?

### †[Brand names on foreign drugs

- 368. SHRI O. P. TYAGI: Will the Minister of PETROLEUM AND CHE-MICALS be pleased to state:
- (a) whether Government are aware that the drugs discovered by Indian scientists are hard to sell in competition with drugs carrying foreign brand names, thus causing heavy setscientific research back to the being done in the country;
- (b) if so, whether Government propose to ban the use of brand names on foreign drugs; and
  - (c) if not, the reasons therefor ?

पैट्रोलियम और रमायन मंत्रालय में राज्य मंत्री (श्री के० आर० गणेश): (क) सरकार ने भारत में मूल अनुसंधानों से विकसित किए गए औषध निर्माण को प्रोत्साहित करने के लिए निम्नलिखित उपायों को अपनाया है:

(i) ग्रौपध (मूल्य नियन्त्रण) ग्रादेश में यह व्यवस्था है कि नए सूत्रयोगों के मामले

†[] English translation.